

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A.474 of 1998
(D.A.1478 of 1996)

Date of Order : 20.11.1998

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.
Hon'ble Mr. B.P. Singh, Administrative Member.

SOUTH EASTERN RAILWAY

Vs.

PRANAB KUMAR DUTTA

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For the S.E.Railway : Mrs.B.Ray, counsel.

For the original applicant/ : Mr.B.C.Sinha, counsel.
respondent.

ORDER

S.N. Mallick, V.C.

In this M.A. the respondent-applicant have prayed for further extension of time in the matter of compliance of the order dated 3.6.1998 passed in D.A.1478 of 1996.

2. After hearing both the parties, we give two months time more from this day to comply with the said order without fail. Let it be recorded that no further time will be granted for the purpose.

3. M.A.474 of 1998 stands disposed of accordingly. No order is made as to costs.

B.P.Singh

(B.P.Singh)
Administrative Member

V
(S.N. Mallick)
Vice-Chairman